

Table, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, a copy of Notification No. GSR 374 dated the 2nd April, 1960 making certain further amendment to the Employees' Provident Funds Scheme, 1952. [Placed in Library. See No. LT-2086/60.]

selves to serve as members of the Central Silk Board for the term commencing from the 31st May, 1960, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

RESIGNATION OF A MEMBER

Mr. Speaker: I have to inform the House that Shri Chowkhamoon Gohain, a nominated member of Lok Sabha to represent Part B Tribal Areas of Assam, has resigned his seat in Lok Sabha with effect from the 15th April, 1960.

Shri Hem Barua: Has he given any reason for that?

Mr. Speaker: I do not think he has given any reason.

ELECTION TO COMMITTEE CENTRAL SILK BOARD

Shri Manubhal Shah: I beg to move.

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board for the term commencing from the 31st May, 1960, subject to the other provisions of the said Act and the Rules made thereunder."

Mr. Speaker: The question is:

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among them-

12-06 hrs.

*DEMANDS FOR GRANTS—contd.

MINISTRY OF REHABILITATION—contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Rehabilitation. Shri C. K. Bhattacharya will continue his speech.

Shri C. K. Bhattacharya (West Dinajpur): **Mr. Speaker,** yesterday while I was speaking on this subject the hon. Minister got unnecessarily agitated. I had made no accusation against him. In fact, what I wanted was that he should reply and clear the public mind of the accusations that have been made in the newspapers against him. I wanted to create or give him an opportunity to reply on the forum of the House itself. That was my intention. This accusation or allegation, whatever it might be, to which I drew his attention was rather a serious one. The paper in which it appeared could not be dismissed as a rag, as it was an influential paper, and the hon. Minister knows that the paper is owned and conducted by a person who is himself a Minister in the Congress Cabinet of West Bengal, and more so, because he was himself the Minister of State for Rehabilitation. Therefore, when such a paper publishes an accusation against a Central Minister of Rehabilitation, that ought to be taken very seriously and that ought to be countered at once and as fully as possible. If it had been countered before, it would not have been my unfortunate lot to bring it

*Moved with the recommendation of the President.